

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210  
**C.P. (IB)/200(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Yatayat Corporation India Privatelimited  
Vs  
Shrenik Limited

.....**Applicant**

.....**Respondent**

**Order delivered on: 19/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Prachi Bohra, Adv. for Mr. Mohit Gupta, Adv.  
For the Respondent : None

**ORDER**

Ld. Counsel for the applicant sought time to argue the matter on the ground that arguing counsel is not available today.

Service report is filed by the applicant and notice issued by Speed post was returned with endorsement "refused by the respondent". Respondent fail to appear, hence, proceeded ex-parte.

List for further consideration on 06.03.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**